

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. †3022
TO BE ANSWERED ON FRIDAY, THE 09thAUGUST, 2024

e-Sewa Kendras in Courts

†3022. Shri Brijmohan Agrawal:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the salient features of e-Sewa Kendras set up in courts;
- (b) the details of the achievements made by the said e-Sewa Kendras across the country so far;
- (c) the details of facilities being provided through the said e-Sewa Kendras;
- (d) the details of such e-Sewa Kendras set up by the Government in Chhattisgarh; and
- (e) the achievements of the said e-Sewa Kendras established in Chhattisgarh?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): As part of eCourts Mission Mode Project, eSewa Kendras have been established as one stop centres offering free of cost information on court cases/orders/judgments, facilitation of court related matters and e-filing services, particularly benefiting those who may lack access to technology or reside in remote areas. A total of 1072eSewa Kendras in District Courts and 27eSewa Kendras in High Courts have been established nationwide so far, as per details at Annexure-I.

The following services are provided at eSewa Kendras:

- Handling inquiries about case status, next date of hearing and other details.
- Facilitate online Applications for certified copies.
- Facilitate e-Filing of petitions right from the scanning of hard copy petitions, appending eSignatures, uploading them onto CIS and generation of filing number.
- Assist in online purchase of e-Stamp papers/ePayments.
- Help in applying and obtaining Aadhaar based digital signature.
- Publicise and assist in downloading the Mobile App of eCourts for Android and IOS.
- Facilitate in the booking of eMulakat appointments for meeting relatives in jail.
- Handling queries about Judges on leave.
- Guide people on how to avail free legal services from the District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.
- Facilitate disposal of traffic challan in virtual Courts as also online compounding of traffic challans and other petty offences.
- Explaining the method of arranging and holding a video conference court hearing.
- Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.

The establishment of eSewa Kendras thus facilitates virtual hearings, scanning facilities and access to eCourts facilities, enhancing overall efficiency and thus contribute to time saving, eliminating extensive travel, and reducing expenses.

(d) & (e): Under the eCourts Mission Mode Project Phase II, Rs.10.68 lakh was released by Government of India to High Court of Chhattisgarh for setting up 2 eSewa Kendras under a pilot project. However, under Phase III of eCourts Mission Mode Project, a sum of Rs.4.44 crore has been released to the State of Chhattisgarh to set up additional eSewa Kendras. As on 30.06.2024, 23 eSewa Kendras in District Courts and 1 in High Court are functioning in the State of Chhattisgarh.

Annexure-I

Statement referred to in reply of Lok Sabha Unstarred Question No. †3022 for 09/08/2024 regarding e-Sewa Kendras in Courts.

Status of implementation of e-Sewa Kendras as on 30.06.2024				
Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the eSewa Kendra is implemented in District Courts	Functioning eSewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	106
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	36
18	Madras	Yes	Yes	28
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	28
	Implemented	27	27	1072
	Not Implemented	1	1	